

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 203
IB-477/ND/2023

IN THE MATTER OF:
IndusInd Bank Ltd.

... **Applicant/Petitioner**

Versus

Feedback Energy Distribution Co. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 11.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SH. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Vidushi along with Adv. Kritika

For the Respondent : Adv. Vipul Wadhwa along with Adv. Kashika Gera

ORDER

As prayed by Ld. Counsel appearing for the CD one week's time is granted for filing his reply to the petition.

As can be seen from the order dated 21.08.2023, due to clerical error, the petition could be shown to have been filed under Section 95 of IBC, 2016. Let Section 95 referred to in the first sentence of the order dated 21.08.2023 be read as Section 7. Similarly, the word limited used in the second sentence of the order be deemed as deleted.

List on 11.10.2023.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)